Appointment of private businessmen in the governing body ol public sector undertakings

fl083. SHRI INDRADEEP SINHA: SHRI S. KUMARAN:

Will the Minister of FINANCE be pleased

- (a) what are the names of the pri-va'e businessmen holding posts at the decisionmaking level or in the governing bodies of the public sector undertakings at present, giving the names of the respective undertakings;
- (b) whether there is any proposal under Government's consideration not to appoint any private businessmen in public sec'or undertakings; and
 - (c) if so, what are the details thereof?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) Some persons from private sector who have been appointed to posts of chief executives of Central Government companies in recent months are the following:

- 1. Dr. S. C. Bhattacharjee, Chairman, State Trading Corporation;
- 2. Shri A. K. Dave, Chairman & Managing Director, India Development Tourism Corporation;
- 3. Shri K. V. Raghavan, Chairman & Managing Director, Engineers India Ltd.; and
- 4. Shri Jos F. Palathinkal, Managing Director, Tannery & Footwear Corporation.

tPreviously Unstarred Ouestion, 909. transferred from the 27th July, 1978.

In the selection of chief executives and other full-time appointments to the Board of Directors, the Government's policy is to tap all sources to get the best talent but where possible give preference to those serving in the public sector.

For appointment of part-time directorships of Central Government companies persons from private industry and commerce are also considered. Care is, however, taken to see that there is no conflict of interest.

(c) Does not arise.

Recovery of Rudrakash from Varanasi

1084. SHRI ARVIND GANESH KULKARNI: SHRIMATI LEELA DAMO-DARA MENON: SHRIMATI USHI KHAN; SHRI GURUDEV GUPTA:

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 161 given in the Rajya Sabha on the 2nd May, 1978 and state:

- (a) whether the account books of the Bharat Sadhu Samaj, which imported Rudraksh, have been seized; and
- (b) whether it is a {act that the original licence was for the import of a small amount but the actual imports were manipulated to a much larger amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) No, Sir.

(b) No, Sir. The reports received by Government show that the total c.i.f. value of the two consignments of rudraksh beads imported by Bharat Sadhu Samaj was Rs. 18291.60 which were cleared against the two import licences for of

Rs. 20,000 (of the value of Rs. 10,000 each) issued in the name of Bharat Sadh_u Samaj. However, the matter is under investigation of the Central Bureau of Investigation.

Control of news media by big business houses

1085. SHRI ARVTND GANESH
KULKARNI: SHRIMATI
LEELA DAMODARA MENON; SHRIMATI
USHI KHAN: SHRI GURUDEV
GUPTA:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government's attention has been drawn to the reports appearing in a section of the Press to the effect that big business houses and some foreign agencies are controlling the news media by investing huge funds in the national dailies published from Delhi, Bombay and Madras; and
- (b) whether it has recently come to Government's knowledge that the Associated General and Goenka Groups have received huge funds from anonymous sources; if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b) The requisite information is being collected and will be laid on the Table of the House.

Excise duty remission granted to the Indian Tobacco Company and the Ahmedabad Advance Mills

1086. SHRI ARVTND GANB6H KULKARNI: SHRIMATI USHI KHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Indian Tobacco Company and the

Ahmedabad Advance Mills were granted special favour by Government on the 19th March, 1978 by quashing the demand notices issued by the Central Excise and Customs Department;

- (b) if so, what is the quantum of concessions obtained by these two firms along with the other firms between the 1st March, 1977 and March 1978; and
- (c) what steps Government propose to take to stop such drain on public funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) On a representation received in the Department of Revenue from the Indian Leaf Tobacco Development Company against a demand for customs duty issued by the Madras Custom House, an ad hoc exemption order was issued on 19th March, 1977, after obtaining the orders of the then Minister for Revenue and Banking. A representation received from M|s Ahmedabad Advance Mills Bombay, against a demand for customs duty issued by the Bombay Custom House was also examined and the orders of the then Minister for Revenue and Banking were taken for the issue of an ad hoc order granting exemption from the duty demanded by the Bombay Custom House. This exemption order was also issued on the 19th March, 1977.

(b) As regards the quantum of the concessions, the duty demanded **by** the Madras Custom House from the Indian Leaf Tobacco Development Company was Rs. 90.77 lacs. However, the Government, at that time, took the view that, on the basis of the use to which the goods were put, the correct customs di'ty equal to central excise duty leviable thereon, should have been Rs. 11.40 lacs and not Rs. 90.77 lacs as demanded by the Custom House Madras.